[Shri Tindivanam G. Venkatraman] to conclude and it has also to decide about powers. To give powers to decide about the procedure by itself will not serve the purpose for which this Act is enacted.

The third point is this. You investing it with the powers to investigate to summon witnesses to summon documents etc. event, you are also investing it with the powers of a Civil Court. In that case, you can constitute this as Court of Justice for that particular If the other party goes to the Civil court and gets an injunction over this party, namely, the Scheduled Caste and Scheduled Tribe Commission, there will be parallel justice. Whether this Commission's recommendation has to be taken into consideration or the Court's decision has to be taken into consideration is a thing to be decided and by investing the powers of a Civil Court, you may as well make it a Court of Judgement.

Court means also investigation, document and evidence, then not invest the powers of judgement And simply taking the statement and other things and simply by taking and collecting everything, and sending it to the President means it is nothing but sending a person or group of persons sending a petition to the President of India. Therefore, all these points must be considered. These are all legal issues which may be taken into consideration by hon Minister and with this. I conclude my speech.

4.00 P.M.

ANNOUNCEMENT BY DEPUTY CHAIRMAN REGARDING REPRI-MAND TO SHRI K, K. TEWARY— Contd.

THE DEPUTY CHAIRMAN: Honourable Members, I have been informed by the Secretary-General that the office has not been able to serve the summons on Mr. K. K. Tewary to

appear at 4 o'clock today due to his absence from his residence. It was the only available address with us.

Now, I leave it to the House to decide as it pleases.

(Interruptions)

SOME HON MEMBERS: Arrest warrant should be issued...(Inter-ruptions).

THE DEPUTY CHAIRMAN: I cannot hear anything at all because everybody is speaking...(Interruptions)... Yes, Mr. Jaipal Reddy... (Interruptions)... Just a minute... (Interruptions)

श्री ईश ्त याःव (उत्तर प्रदेश) : वह जान-ब्झकर हाजिर नहीं हो रहे हैं। इसिलए अरेस्ट के लिए वार्श्ट इणु किया जाए।

श्री ाम भ्रवधेश सिंह (बिहार) : अगर वह अंडरग्राउंड हो गये हैं, तो क्या इस सरकार का खुफिया विभाग उनको खोज नहीं सकता है ? अगर खोज नहीं सकता है, तो यह इस सरकार के लिए शम की बात है।

यदि वह ग्रंडरग्राउंड हैं, तो पता लगायें ग्रौर यदि ग्रंडरग्राउंड नहीं हैं, कोर्ट में हैं, तो उनको गिरफ्तार करके सदन में 🛦 लाया जाए ।

सदन की कार्यवाही बारह बजे तक चलाई जाए, लेकिन भ्राज सदन में के०के० तिवारी को लाया जाए भ्रोर श्राज उनको सजा सुनाई जाए।

SHRI VIREN J. SHAW (Maharashtra): Madam, the House is entitled to issue a warrant of arrest because this is a deliberate contempt of the House, a continuous contempt of the House... (Interruptions)...

SHRI M. A. BABY (Kerala): This is further contempt of the House.

(Interruptions)

SHRI DIPEN GHOSH (West Bengal): Madam, the charge against Mr. K. K. Tewary was contempt of the House and there was a unanimous

resolution first by the House that Mr. K. K. Tewary, by having issued such a statement to the Press. brought the House into contempt and had violated the privilege of This House discussed it for House three hours and having discussed and considered all aspects the came to the conclusion that Mr. Tewary had brought the House into contempt by issuing such a statement to the Press. The only thing the House wanted to know was whether he had issued that statement and the House wanted a confirmation. Now three letters have been issued to him and he has also confirmed that he had issued such a statement. It was the intention or the idea behind the resolution that if his issuing such a statement was confirmed, then he should be summoned to the Bar of the House, the Rajya Sabha, and that we should reprimand him.

Now a question has arisen: He has not appeared in spite of the served by him ... (Interrupnotices tions)

SOME HON. MEMBERS: No notice ... (Interruptions) ...

SHRI DIPEN GHOSH: The only course left to the House now is... (Interruptions) ... to issue a warrant of arrest...(Interruptions)...

THE DEPUTY CHAIRMAN. a minute... (Interruptions)... I will allow the Members to have say, but let Mr. Dipen Ghosh finish I have already identified Mr. Thakur. Yes, Mr. Ghosh

SHRI DIPEN GHOSH: Madam. if somebody evades the summons, as it happens in the case of court summons. it also happens in the case of sumissued by the Rajya Sabha. Therefore, if one evades the mons, in this case the summons issued by the Rajya Sabha, this House is entitled to issue a warrant of arrest.

Let a warrant of arrest be issued and let Mr. K. K. Tewary be brought to the Bar of the House by tomorrow.

to Shri

THE DEPUTY CHAIRMAN. Yes. Mr. Thakur.

PROF. CHANDRESH P. THAKUR (Bihar): Madam, let me confess here that I am a junior Member of Parliament and there are a lot of respectable and illustrious Members of Parliament...(Interruptions)...

THE DEPUTY CHAIRMAN: Please do not disturb him...(Interruptions) ... I would request the Members to be calm.

PROF. CHANDRESH P. THAKUR: Madam, I am second to none so far as the protection of the privilege of the House or the office of the Chairman or his privilege is concerned. But the issue is getting curiouser and curiouser. Somehow or other. I think we overreact individually or collectively sometimes. submission to you Madam, is, let us not overreact again. To suggest that a warrant of arrest should be issued for Mr. Tewary definitely indicates our enthusiasm to protect our privi-I respect it...(Interruptions) leges.

DEPUTY CHAIRMAN: THE would very humbly request bers don't take upon the responsibility of the Chair. At the moment let me conduct this in a atmosphere. It is a serious matter and there is nothing to fight with each other.

PROF. CHANDRESH P. THAKUR: There are three issues, as far as I am concerned. I am not a lawyer and my training is in a different subject. The first issue is the privilege of the House and the privilege of the Chairman and we are totally unanimous that it must be protected by all means. The second issue is the likely risk of the matter heading to-

to Shri K. K. Tewari

[Prof. Chandresh P. Thakur]

wards an avoidable confrontation beetween the Legislature and the Supreme Court of India. Are we in position to avoid this possible confrontation? I humbly submit it is possible. The third issue this. All of us are Members of Parliament but before becoming Members of Parliament and after retiring from our membership we will be non-Members we will be individual citi-And we have every right to seek a protective umbrella from wherever the Constitution provides it. The Constitution provides it under Fundamental Rights. So. Mr. wary may be an ex-Minister or ex-Member of Parliament. But as of today he happens to be an ordinary citizen to which category we belonged and we are going to belong. and the number of free citizens this country will alwaya be overwhelmingly a larger multiple of any number of Members of Lok and Rajya Sabha put together at any time or cumulatively over decades. So in our anxiety to protect the privileges of the House to which I fully subscribe, let us not ignore the privilege of an individual to seek protection under...(Interruption) ... I would request my friends to have I humbly submit let us not even by implication, even by marginal implication, suggest that an individual citizen in this country does not have the protection of Fundamental Rights granted by the Constitution which is a creature of this institution of Parliament. We have every right to change the Fundamental Rights, to change the Constitution. But so long as the mental Rights stay and we have that protection available, let us not deny it to anybody...

THE DEPUTY CHAIRMAN: Please be brief.

PROF. CHANDRESH P. THAKUR: Madam, in your absence Shri Shiv Shanker, the Leader of the Opposition, moved a resolution saying in order to avoid all these problems let a revised resolution go which meets the purpose of protection... (Interruptions)... Madam, I have three simple submissions. You were presiding over these deliberations. Since the issue involves the Chairman and he cannot and he should not be present, you are the presiding officer when the House is deliberating on this aspect. In your absence the Leader of the Opposition moved a resolution...

SOME HON. MEMBERS: No, no.

THE DEPUTY CHAIRMAN: Please take your seats. (Interruptions) I would like you to react to what is before the House just now.

PROF. CHANDRESH P. THAKUR: I am making just two simple suggestions. The House should grant you the pleasure of listening to what Shri Shiv Shanker had said and it it meets the criteria that the dignity of the House, the privilege of the House, is not going to be compromised and a confrontation can be avoided, it could be carried with the unanimous support of the House.

SHRI S. JAIPAL REDDY (Andhra Pradesh): Madam,...(Interruptions)

THE DEPUTY CHAIRMAN: Please sit down. All of you cannot speak together. (Interruptions) I have seen so many hands. I think we will have to discuss not the Constitution (Amendment) Bill, but discuss this.

SHRI S. JAIPAL REDDY: Madam Deputy Chairman, we are at the moment to react to the situation as it obtains today. We cannot retrace our steps, nor can we sit in judgment over what we did in the morning. The House in its collective wisdom gave time to Tewary to appear at 4

4 o'clock. It was an extraordinary act of generosity on the part of this Mr. K. K. Tewary, House. sought for time, is playing having truant to the House, is playing hideand-seek with this House. With this, Madam Deputy Chairman, his crime. if any has been infinitely compounded. (Interruptions) This only shows ... (Interruptions)

THE DEPUTY CHAIRMAN: There At what time was the is a query. notice sent Secretary-General Sahib? ... (Interruptions) ... soon after the House decided the notice was sent, I believe, I will read it out.... (Interruptions) I said I am telling. You don't have to repeat it again and Please don't repeat. I can he once. I can hear the first time, you don't have to keep on. I have got some intelligence in my mind. .(Interruptions)... Just a second. I have been iinformed by the Secretary-General that at 12 o'clock the messenger went from here and he sat there till 3.30...(Interruptions)

SHRI MAKHAN LAL FOTEDAR (Uttar Pradesh): I have a right to know . (Interruptions)

THE DEPUTY CHAIRMAN: would request you, do not have running commentary on this. (Interruptions)

SHRT MAKHAN LAL FOTEDAR: I would like to know Madam Deputy Chairman, whether Mr. Tewary evading the summons? What is report?

SHRI S. JAIPAL REDDY: It was Mr. K. K. Tewary who approached the House and sought for time. was, therefore,...(Interruptions)

THE DEPUTY CHAIRMAN: Please sit down. (Interruptions) It is because of people who do not listen to the Chair that it happens like (Interruptions) It is not for you. It is for me. Please sit down. (Interruptions)

डा 0 रत्नाकर पाण्डेय (उत्तर प्रदेश) : मैडम, माननीय सदस्य ने क्या कहा, हमने सना नहीं ।

उपसभापति : ग्राप कृपया च्प रहिए। मुझे सुनदा है, आपके सुनने के लिए नहीं कहा, मेरे सुनने के लिए कहा, में जवाब दगी ।

डा० रतनाकर पाण्डेय : मैडम, मेह बानी कीजिए । माननीय सदस्य ने जो कहा, हमने सुना नहीं ।... (व्यवधान)

THE DEPUTY CHAIRMAN: Mr. Fotedar asked me. I will answer him. You sit down.

SHRI S. JAIPAL REDDY: Having sought for time ... (Interruptions) ... Madam, I want to be heard, I wish to be heard. After having sought for time, it was morally, politically incumbent upon Mr. Tewary to the order of the House. He deliberatly went into hiding to avoid the order. And if this is not defiance House, and if this is not commission of the contempt of the House else would be commission of the contempt of the House, I would like to know.

Madam Deputy Chairman, citizen in this country has a right to move the court. Even a former hon. Member like Mr. K. K. Tewary has a Fundamental Right. But do other institutions in the country wait citizens to go to the court to get the appeal, to get their own orders executed? Do we suggest, after passing a Resolution, that the concerned person should go to the court obtain relief? Do we wait for that?

AN HON MEMBER: is What. wrong? (Interruptions)

CHAIRMAN: THE DEPUTY I should remind the Members that every Member in this House has right to express his opinion, whether with somebody agrees or disagrees

[The Deputy Chairman]

him. So, he is expressing his opinion. Mr. Thakur expressed his opinion. You can express your opinion. But it is not necessary that what anybody is going to speak should be agreeable to you or to him So, please let him speak. Do not curtail his right to speak,

re. reprimand

SHRI S. JAIPAL REDDY: Madam. no institution is to wait for affected citizen to go the court of law. In this case, we are the Parlia-We are supreme in our spment. I am not among those who here. believe that Parliament is sovereign. I am among those who believe that it is the Constitution which is sov-No single organ is soverereign. I am not a student of Law. With my limited knowledge of public affairs, my firm belief is Parliament is supreme, but not sovbut supreme in its own sphere just as Supreme Court is supreme in its own sphere. The question of confrontation between the Parliament and the Judiciary does not arise in this case. It must be said in fairness to the Supreme Court that the petition of this particular person was dismissed. So, what confrontation is anybody talking of? Why are you conjuring up non-existing night-Here is a person marish visions? who not only committed contempt of the House but who persists with his wilful, want on definance of the dignity of the House. This is not a matter over which we should be divided on partisan lines. Thi_s is matter over which all of us should be united as never before. Mr. K. K. Tewary, I may confess to you, Madam, is a dear friend of mine. (In-And if it is a matter terruptions) concerning me, I would forgive him But, today, it is not a generously. matter concerning a party. It redounds to the resounding and everlasting credit of this House that the Leader of the Opposition and the Opposition party rose to the occasion and registered their solidarity when the Resolution was adopted for administering the reprimand to Mr.

K. K. Tewary. I only call upon the Members of the main Opposition not to take any step which would be construed as reflection on their conduct. In the morning, I felt very happy as I heard Mr. Shiv Shanker. the whole House proud. He rose above party lines. He stood by dignity of the House. Therefore, if the dignity of the House is to be preserved, we are not to be concerned with the fate of an individual. If the dignity of the House is to be protected and promoted, it is in the fitness of things that Mr. K. K. Tewary traced out wherever he is through a nonbailable arrest order. (Interruptions) He is now at large and it is in tune...

SHRI VIREN J. SHAH; He is a proclaimed offender now.

SHRI S. JAIPAL REDDY: It is in tune with his past record. If the House cannot come to grips with this proclaimed offender, we will not be living up to the past traditions of this House. (Interruptions)

SHRI V. NARAYANASAMY (Pondicherry): He talked about 'past record'. He cannot condemn a person who is not here. Mr. Reddy talked about 'past record'. What does he know? How can he say that? Unnecessarily, he is bringing in these things.

SHRI MOHAMMAD AFZAL (Uttar Pradesh): He has a past record. What is wrong in saying that? (Interruptions)

THE DEPUTY CHAIRMAN: Mr. Jagesh Desai. (Interruptions)

SHRI V. NARAYANASAMY: Madam, casting aspersions on a person who is not here...(Interruptions)

THE DEPUTY CHAIRMAN: Please sit down. For the sake of the dignity of the House and for the sake of the oath you have taken, please sit down. (Interruptions) It is my hum-

Let Members express ble request. their views. Let there be no cross-If you do not agree say his view, all right. you 'He has no past record.' You can not interrupt him. Mr. Reddy feels that he has a past record. not agree, it is all right. Now, Mr. Jagesh Desai please.

SHRI JAGESH DESAI: Madam, I entirely agree that the dignity of the House and that of the Presiding Officer We adopted should be maintained. a Resolution the other day. a party to it. My point is limited. Now, what should we do? It is on this that you have asked us to give our views.

CHAIRMAN: DEPUTY THE Exactly.

JAGESH DESAI: I would SHRI confine mv observations only to that point. In the morning, you read the letter. It was mentioned that Mr. Tewary has asked for 24 hours time. It was decided that he should be given time, not according to his request, but up to 4 p.m. today. Some persons from the Secretariat had gone to serve the summons, but it could not be done. My request is only this muck.

THE DEPUTY CHAIRMAN: Let me tell you. A Class-I Gazetted Officer went to serve the summons. security guard at the gate informed him that Mr. Tewary was out of the house since morning. The officer stayed there, waited there, till 3.30 p.m.

SHRI MAKHAN LAL FOTEDAR: The report is that he has not evaded.

THE DEPUTY CHAIRMAN: 'Not at home'.

SHRI JAGESH DESAI: The country should not feel that we are vindictive. Therefore, we should give time. Because the summons could not served we should give him time-24 hours,—as per his request. Heayens are not going to fall. Let not an impression be created that we were vindi

ctive. Such a message should not go. Therefore, this is my request. requested for 24 hours time. summons also could not be served. It was not received by him. Therefore,

to Shri

time should be given.

I think if we do that prestige of the House will be upheld. Otherwise, people will feel that you are vindictive and that impression should not be created. That is my humble request.

PROF. MADHU DANDAVATE: Madam...

DEPUTY CHAIRMAN: Yes, THE Finance Minister.

SHRI S. S. AHLUWALIA: No. he cannot speak. He is not a Member of this House.

THE DEPUTY CHAIRMAN: He is part of the Government. I have permitted him. (Interruptions). If you do not want to hear, you can leave. Now I have permitted him to speak. He will speak.

SHRI S. S. AHLUWALIA: No, he is not a Member of this House. (Interruptions).

THE DEPUTY CHAIRMAN: The House cannot be held to ransom by just a few loud voices. I have permitted him and he will speak.

SHRI S. S. AHLUWALIA: No he is not a Member of this House. No. (Interruptions).

THE DEPUTY CHAIRMAN: You have been a Minister and you have spoken in every House. So, please do not make such a precedent. He is a very senior Minister. Please sit down. (Interruptions). No, please sit down.

SHRI S. S. AHLUWALIA: Do not make it a prestige issue. He is not a Member of this House. We cannot allow him to speak in this House on this matter.

Announcement to Shri re. reprimand K. K. Tewari

SHRI DIPEN GHOSH: The House should take a decision whether the Minister has a right to speak or not.

THE DEPUTY CHAIRMAN: He can speak on behalf of the Government. (Interruptions) You have no right to stop the Minister from speaking. You wrong. You are absolutely wrong. You are showing a very wrong picture to the world. (Interruptions) Now please sit down.

SHRI BHUVNESH CHATURVEDI: (Rajasthan): You are wrong, he cannot speak. (Interruptions)

SHRI DIPEN GHOSH: Shri Bhuvnesh is challenging your verdict. He is saying, you are wrong. (Interruptions).

THE DEPUTY CHAIRMAN: Mr. Abrar Ahmed, you are too young a Member of this House. So please first learn the convention. So, are Mr. Ahluwalia and these four people. First learn the convention. Go back to the library and see what the convention is and then speak. I request you to please take your seat.

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): Madam the hon, Minister cannot speak. Leader of the House can speak.

SHRI S. S. AHLUWALIA: This is not a Government work.

THE DEPUTY CHAIRMAN: Mr. Ahluwalia, I would request you to please go to the library in some free time and read the convention. Do not hold the House to ransom. Please take your seat.

SHRI S. S. AHLUWALIA: Do not I know it is not a give me tuition. Government work.

THE DEPUTY CHAIRMAN: If you do like that, then he will not come to reply to you in that respect. It a question of the dignity of the Parliamer, and he has the right to speak.

SHRI S. S. AHLUWALIA: No, he cannot speak.

THE DEPUTY CHAIRMAN: I cannot violate the Constitution, article 88, Rights of Minister and Attorney General as respects House. Now you take the Constitution and read it. Do not waste the time of the House by shouting. Yes, Mr. Dandavate. (Interruptions). Mr. Madan Bhatia will tell you about the Constitution.

SHRI S. S. AHLUWALIA: No, he is not a Member of the House. It is not the Government work. (Interruptions) He is not a Member of the House.... It is a matter...

(Interruptions)

THE DEPUTY CHAIRMAN: He is speaking on behalf of the Government. He can speak any time. Please sit down....Don't behave like...People will laugh at you.

(Interruptions)

SHRI S. S. AHLUWALIA: We want a ruling on this.... There will be a division...

THE LEADER OF THE HOUSE (SHRI M. S. GURUPADASWAMY): order... Madam, on a point of (Interruptions)

AHLUWALIA: Don't SHRI S. S. shout. Your Leader is standing.

SHRI M. S. GURUPADASWAMY: Madam, Deputy Chairman....

THE DEPUTY CHAIRMAN: Order, order.

SHRI M. S. GURUPADASWAMY: In our emotion or anger, we should not set a bad precedent in the House. I beg of the Members here, the situation is very serious. We are discussing a very vital, important matter which concerns the entire House. Nobody is interested to divide the House.

In the last three or four days, on this particular matter, the whole House has moved together. Please remember that. There is no division at all. The Leader of the Opposition has been very helpful to us, to the House. I compliment him for that because he rose above all petty considerations, partisan considerations. $\mathbf{w}_{\mathbf{e}}$ also, on our side, tried to assess the situation very objectively. We have to keep this in our mind.

Now, my friend and colleague, Prof. Madhu Dandavate, wants to intervene. Let me plead with you. And I am not going to be technical here. After all when we are functioning, Government and Parliament are together. They are not separate. We are a part of Parliament. Please remember that. (Interruptions)

श्रीमती रेणुका चौधरी (ग्रांध्र प्रदेश) : यह ग्रापकी समझ में नहीं ग्रायेगा यह ग्रंगेजी में वोल रहै है। (व्यवधान)

SHRI M. S. GURUPADASWAMY: Madam, we are—all of us—trying our best to take a wise decision, to take a correct decision in the matter. In the process we want to protect the dignity of the House, we want to avoid the contempt to the House, any insult to the House. And in this background, any Member can contribute..

SHRIMATI MARGARET ALVA: (Karnataka); Any Member of the House?

SHRI SURESH KALMADI: Any Member of the House?

SHRI M. S. GURUPADASWAMY: Why don't you be patient, Mr. Kalmadi? Please be patient....(Interruptions)

SHRI DIPEN GHOSH: You read Art. 77... You are not the fountain-head of wisdom.

SHRI M. S. GURUPADASWAMY: Please, I beg of you. The Deputy Chairman has already told the House that any Minister can intervene at any time either in this House or the other House. I am not taking shelter under that. Please...(Interruptions)....

Let us not, in our anger or anguish or emotion, set a bad precedent in the House. Never in the history of Parliament was a Minister prevented from speaking in the House. Please remember this. I am for Parliament, I am not speaking on behalf of this party or that party, no. I am speaking as the Leader of the House. At no time nowhere in the world where the parliamentary system prevails a Minister was obstructed from speaking. He has got a right. Please remember this.

Now all of us are engaged in the same task of finding a way out, protecting the privilege of the House, the dignity of the House and to deal with the matter which involves contempt Madam, therefore, and indignity. there was a suggestion by the Leader of the Opposition and by Members from the Opposition, yesterday and the other day. We welcomed it because we rose above all partisan considerations. We are capable of rising above partisan considerations and we can function as Members of this august body. For the moment, at least, when the privilege of the House, the dignity of the House and the rights of the House are involved, we can rise above all petty considerations. We have shown it in I beg of you, even today the past. let us cooperate with each other and find a solution.

particular issue Now, about this which has come up again, Madam, we have been very generous and we have not been vindictive, either any Member of the House has not been vindictive to Shri K. K. Tewary. Please remember, we do not want to be vindictive, we do not, even for a moment, think that he belongs to a particular The only consideration is party, no. whether a particular person-once upon a time he belonged to Parliament: he was a Member of Parliament he was a Minister — has committed any contempt of the House, whether he indulged in committing an indignity on the House This is the question. So, how to go about it?

[Shri M. S. Gurupadaswamy]

The short question is, now the letter was written by the Secretary-General -not one, but more than one letter was written. Two letters were received by K. K. Tewary. In the morning we took a decision that some time should be given, and all of us agreed. There was no question, there was no protest either. All of us agreed that some time should be given. The Chair, in her wisdom, said that at 4 o' clock Mr. Tewary should be brought before the House and he should be repriman-That was the decision of the House. And may I remind you of the Resolution? What is the Resolution we have passed on the 24th?

DR. RATNAKAR PANDEY: Madam, I am on a point of order.

THE DEPUTY CHAIRMAN: I am not allowing any point of order just now. The Leader of the House is on his legs. Please have some respect. We are discussing the respect of the House. Please respect it.

SHRI M. S. GURUPADASWAMY: Let us refresh our memory. What is the Resolution that this august body passed on the 24th of May?

"This House resolves that K. K. Tewary be issued notice regarding his statement published in newspapers today which has brought the office of the Chairman of Rajya Sabha to indignity and constitutes contempt of this House. . If it is confirmed that Shri K.K. Tewary has issued that statement, the House further resolves that Shri Tewary be summoned to the Bar of this House before the end of current session and be reprimanded."

Now, we are all bound by this Resolution. Therefore, I beg of you what is required is action and nothing else. He has committed contempt and therefore we have got to take action under the Resolution passed by us and by nobody else.

Therefore, I beg of you that we should take action against Mr. Tewary. It is for you and for us to decide. The reprimand has got to be issued whether today or tomorrow. That is the issue. (Interruptions)

THE DEPUTY CHAIRMAN: Just a minute. Ι have to inform the House something. Let me inform the House something, please, I have been informed by the Secretary-General who got confirmation from Registrar of the Supreme Court that Shri K. K. Tewary's petition been disallowed, dismissed. (Interrup tions) Now, please, just a minute, just a second. Please let me one word It was just an information to the House. Officially it might come tomorrow, or something,

But, if I go through the which Mr. K. K. Tewary has written, he said that he will present self before the Bar of the House only on the 1st of May, 1990 for the needful in terms of such order as may be passed by the hon. Supreme Court on the writ petition filed by He himself has offered to come morrow, he has committed himself to it. Now, we have to decide time, whether it is elven o'clock or twelve o'clock. That is all. (Interruptions) The gentleman himself has committed in writing. (Interruptions)

SHRI V. GOPALSAMY: Madam Deputy Chairman,...

THE DEPUTY CHAIRMAN: I will allow Mr. Gopalsamy and then Atalji. (Interruptions) I have given my word. I will stick to my word. He is on his legs. I will allow him and Mr. Advani. (Interruptions)

SHRI SURESH KALMADI: How can Mr. Advani come here and speak?

THE DEPUTY CHAIRMAN: Mr. Atal Bihari Vajpayee who is sitting in front of me. I am sorry if I said so.

श्री सीताराम केसरी (बिहार) : मेर्रा एक रिक्बेस्ट है . . (ब्यवधान) . . .

मेरा यह गुजारिश है कि जब लेटर था गया तब तो मःमला खत्म हो। गया तो फिर .. (व्यवधान) .

THE DEPUTY CHAIRMAN: I take the responsibility of permitting them. If they want to say something, let them say.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Are you going to permit me also?

THE DEPUTY CHAIRMAN: Yes, I am permitting you also.

SHRI V. GOPALSAMY: Madam, on the 24th of this month we passed the Resolution. (Interruptions)

THE DEPUTY CHAIRMAN: Order, please.

SHRI V. GOPALSAMY: My friend Mr. Thakur, when he was making his submission stated that we should not overreact again.

THE DEPUTY CHAIRMAN: Mr. Surendra Thakur, I am not permitting you. Please don't raise your finger. Your raising the finger does not allow me to allow you. So, please sit down. I am not allowing you. You are the most junior Member. You don't know many things. You please listen to me. I am not allowing you. You might do anything. I am not permitting you. (Interruptions)

Don't write anything this gentleman says, please.

SHRI SURENDRA SINGH THA-KUR (Madhya Pradesh):*

THE DEPUTY CHAIRMAN: Don't confront the Chair. I will open the whole matter again. If you want to confront the Chair, you are most

THE PERSON NAMED IN COLUMN TWO IS NOT THE OWNER.

welcome. Do it, Come on Start a dialouge. I am prepared to do it. But just now sit down. I said, "No." Have you ears? Please sit down. I say, "Sit down."

श्रेशेजी नहीं जानते हैं तो तशरीफ रिखिये, श्राना स्थान ग्रहण कीजिए। में श्रापको बोलने की इजाजत नहीं दुंगी। I will not permit you.

SHRI SURENDRA SINGH THA-KUR*

उपसभापति : स्राधा िनट क्या में क्यार्टर मिनट भी नहीं दूंगा ।

Don't force me to pass a comment that people like you have caused this today, what we are facing. You people for it. Otherwise are responsible this would have never happened. Please sit down. (Interruptions) I will request everybody to sit down. (Interruptions) I said this to the Member. I will name you, (Interruptions) If you behave like this, I will name you today. (Interruptions) I will name you also, (Interruptions), I will name you Mr. Ahluwalia. (Interruptions) I will name the Member. (Interruptions) I will name you if you behave like this. (Interruptions) You do what you like. (Interruptions) Mr. Ahluwalia, please go back. (Interruptions) I will name the Mem-I am asking you to sit down. (Interruptions) I said this because of you, not because of anybody (Interruptions) Please sit + Please go back. (Interruptions) I will only name the Member about whom I said. Nobody else. (Interruptions) I have a right to say about him. back. (Interruptions) If the Members do not disten to me and do not go back I adjourn the House.

The House then adjourned at forty-eight minutes past four of the clock.

Announcement re. reprimand

The house reassembled at seven minutes past five of the clock. The Deputy Chairman in the Chair.

Announcement by Deputy Chairman regarding reprimand to Shri K. Tewarv

THE DEPUTY CHAIRMAN: About the observation I made just before adjourning the House, I did not mean any group or people or anythingonly just individual Member. future, I request the Members when I say no, please don't interrupt. When I ask a Member to be on his legs, please don't interrupt (Interruptions). Now the matter is over. (Interruptions).

SOME HON'BLE MEMBERS: We thank you very much.

THE DEPUTY CHAIRMAN: Now. Mr. K. K. Tewary's matter is over. If the House agrees, at 12 O'clockyou want to say something ...,

भी ग्रटल विहारी वाजपेयी: (मध्य प्रदेश): ग्यारह बजे उनको बुलाया जाए।

उपसभापति : श्रो०के० ।

 म्रदल विहारी वाजपेयी : मगर एक में कहना चाहता हूं कि यह प्रिविच वा मामला है, सदन प्रिविलेज माना है। जो भी फ़ैसला इमने ५ हले या था, - सर्व सम्मति से किया था । यह सम्मति ट्टनी नहीं च।हिए । यह वव-सम्मति बनी रहनी चाि। यह मदन की प्रतिष्ठा का सवाल है ग्रीर मैं प्रतिपक्ष के ग्रपने सदस्यों से कहना चाहंगा...(ब्यवधान)

श्री सुरेन्द्र सिंह ठाकुर: महोदया, मेरा भ्राबजनशन है। श्रटल बिहारी वाजपेयी जी को बोलने का मौका क्यों दिया जा रहा है ?

उपसभापति : ग्राप बैठ जाइये ।

श्री सुरेन्द्र सिंह ताकुर : जब हम दोनों

ही यहां मेम्बर हैं,... (व्यवधान)

to Shri

K. K. Tewari

उपसभापति : श्राप जरा बैठ जाइये। म्राप ठंडे से बैठें। पानी-वानी पीकर माम्रो।

श्री प्रटल विहारी वाज्येयी: महोदया, जब टोका-टाकी होती है, तो मेशी गाड़ी पटशी से उतर जाती है।

उपसभापति: श्राप उसे वापिस ५८९ी पर ले आइये।

श्री ग्रदल बिहारी विाजपेयी: मगर इंजन काम नहीं कर रहा है।.... (व्यवधान)

उपसभापति: अब मैंने ग्रापसे रिक्वेस्ट की है कि जब मैंने किसी को अली कर दिया है,तो श्राप इंट्रप्ट मत करिए । श्राप बैठ जाइये, ठंडे रहिए । उनकी बात सुनने दीजिए। ... (व्यवधान) ग्रटल जी ग्राप बोलिये ।

श्री ग्रटल बिहारी वाक्येयी : जैसा मैंने कहा--मैं फ़िर से बल देना चाहता हूं कि यह सारे सदन की प्रतिष्ठा का सेवाल

श्री तिवारी कोटं में जाना चाहते थे, वह गए उनकी जगह में होता, तो सदन की फटकार स्वने श्रा जाता, श्रदालत में नहीं जाता ।

में उस लोक सभा का सदस्य था, जब बम्बई के एक साप्ताहिक के सम्पादक की--उस सनय हमारे प्रधान मंत्री पं० जवाहर लाल नेहर थे, लोक सभा के बार के सामने वुलाया गया था और वह स्राये। एक ऐसे नागरिक से जो संसद का सदस्य रहा है, हम कुछ ग्रांर उम्मीद करते थे। में उस विवाद में नहीं जाना चाहता, लेकिन तिवाशी जी ने कहा है कि वह कल श्राएंगे तो अप 11 बजे का समय तय कीजिए ग्रीर में चाहता हूं कि इस सवाले पर जो एकता बनी है, वह कायम रहती चाहिए और आप अपने अंदर भी एकता रखिए।

श्री माखन लग्ल फोतेदार : श्राप से ज्यादा एकता है । . . . (व्यवधान) . . .

जपसभापित: हमारे मेंबर बहुत दुखी हैं, ठाकुर साहब हैं, जल्दी गुस्सा हो जाते हैं।

श्री सुरेन्द्र सिंह ठाकुर: ग्राहरणीय उपाध्यक्ष महोदया, ग्रापने मेरी दुखी भावनाग्रों को समझा, इसके लिए मैं ग्राभारी हूं। लेकिन दुखी भी ग्रापकी वजह से हुग्रा, माफी चाहते हुए यह बात कह रहा हूं। ... (व्यवधान)...यहां मैं यह निवेदन करने जा रहा हूं कि ग्राप बैठी हों या कोई ग्रीर उस चेयर पर बैठे हों या वाइस चेयरमैन हों, यहां सदन में जो भी मेंबर बठे हैं, चाहे उनकी उम्र 30 साल एक महोना हो या 60 साल के ऊपर हो, उनमें कोई फर्क करना कहां तक उचित हैं?

उपसभापति । नहीं, बिल्कुल उचित नहीं है।

श्री सुरेन्द्र सिंह ठाकुर: उनकी नॉलेज को ग्राप बिना परखे कैंसे चैंलेंज कर सकती हैं? यह मेरा ग्रापकी सेवा मैं सवाल है। इसका जवाब मैं ग्रापसे चाहूंगा। मैं ग्राग्रेजी जानता हू, नहीं जानता हूं, इसकी भी जानकारी...

उपसभापति : नहीं है ।

श्री सुरेन्द्र सिंह ठाकुर: बहुत ग्रच्छे से नहीं होगी ।

SHRI T. A. MOHAMMED SAQHY (Tamil Nadu): What is the purpose of electing the leader?

श्री सुरेन्द्र सिंह ठाकुर: श्रीर ग्रगर श्रंग्रेजी ही मेरी योग्यता के ग्राकलन का स्केल है, तो मझे दुख इस बात का है कि यहां के सदस्यों की योग्यता का श्राकलन सिर्फ ग्रग्रेजी भाषा को जानने से किया जाता है।

्रं उपसभापतिः ग्रब ग्राप भाषण मत जिए । हम लोगों को मंत्री जी से जवाब लेना है । श्रापकी बात खत्म हो गयी। यह अग्रेजी-हिंदी पर **डिस्कशन** नहीं है।

Bill,

1990

श्री सुरेन्द्र सिंह ठाकुर: ग्रगर ग्रटल जी को ग्रण्नी भावनाएं व्यक्त करने का ग्रधिकार है तो ग्राप ने ही मुझे यह ग्रधिकार दिया है। मुझे ग्रपनी भावनाएं व्यक्त करने दीजिए।

महोदया, मैं उस समय जो पाँइट ब्रॉफ ब्रॉर्डर रेज करने जा रहा था ... (व्यवधान)...चृकि मैंटर ब्राप के द्वारा सेटल हो चुका हैं। ब्राप ने खुद तिवारी जी की चिट्ठी पढ़कर बतायी,।

'(He is committed to come temorrow by the time which I fixed."

तो जब्रये मामला स्रोवर हो गया है श्रीर हम को इस ग्रॉनरेबल हाउस में एस०सी०एस०टी० का बिल पास करना है, भूमि सुधार का बिल पास करना है तो मैं ग्राप के माध्यम से सरकार से पूछना चाहता हू कि उन सदस्यों का जो सरकारी पार्टी को बिलांग करते हैं कौनसा श्रीचित्य है कि फिर उस के बाद में ग्रपनी नेता गिरी करने के लिए, ग्रपने पॉलिटिकल फायदे के लिए तिवारीजी के माध्यम से यहां पर स्पीचेज की जाएं...(अयवधान)

उपसभापति: श्रापकी बात मैंने सुत ली।

उस मैं कोई खास बात नहीं है । (व्यवधान)

श्री सुरेन्द्र सिंह ठाकुर: क्योंकि श्राप ते जुनियर-सीनियर मेंबर की बात उठायी है ... (व्यवधान)... तो एक जूनियर मेंबर (व्यवधान) एक जूनियर होने के बावजूद हमारी फीलिंग्स किसी भी सीनियर मेंबर से, हमारा समर्पण किसी भी सीनियर मेंबर से कम नहीं है, इस सदन के प्रति।

उपसभापति । ग्रापकी बात सुनलो । ग्राप बैठ जाइए । मुझे मंत्रीजी को बुलवाना है । ग्रभी ग्रापने खुद कहा है ं [उपसभापति]

कि यह बहुत जरूरी बिल है । बैठ जाद्वए, ग्रापकी बात हो गयी ।

श्री सुरेन्द्र सिंह ठाकुर : मैं श्रीभारी हूं कि श्राप ने मुझे श्रपनी बात रखने की इजाजत दे दी। मैं दोनों हाथ जोड़ :र श्रापसे प्रार्थन करूंगा कि श्रागे जूनियर में वर श्रीर सीनियर मैंबर में फर्क किए बगैर एक जैसा मौक दिया जाना चहिए। धन्यवाद।

THE DEPUTY CHAIRMAN: The matter is over. I have called the Minister to speak. Please let the House be run in order...(Interruptions).. Is it proper for the two Members to speak at the same time? I cannot hear one Member from one ear and another Member from another ear at the same time...(Interruptions)... Please sit down.

श्री शंकर दयाल सिंह (बिहार) : महोदया, में बहुत देर से...(व्यवधान)

महोद[ा], जो हम लोगों का नाम था डिसङ्गन के लिए, क्या वह सब खतम हो गया।

उपसभापति: जी हो, खाम हो गया।
ग्रापका नाम ग्रमर ग्रापकी पटीं की, तरफ
से तो इस बात का ध्यान रिखए कि
ग्रापकी पटीं के लिए कि तन टाईम है।
ग्रमर टाईम से ज्यादा नाम ग्राएगे तो
ग्राप नहां बोल सकेंगे।

श्री शंकर दयाल सिंह : ग्रगर दूसरे लोग ज्यादा समय ले लेंगे तो हमें कैंसे करल करेंगे ?

उपसभापति : यह आप अपनी पार्टी से बोलिए, मूझसे सत बोलिए।

श्री शंकर दयाल सिंह: मेरी पार्टी ने समय वर्वाद नहां किया है, दसरों ने किया है। लेकिन महोदया, मैं एक बात जरूर कहना चाहूंगा।...(व्यवधान)

THE DEPUTY CHAIRMAN: I think the matter is over. (Interruption). You don't rub everybody. Please sit down. Please take rest.

Mrs. Alva. You are a senior Member. You take rest.

Bill,

1990

श्री शंकर दयाल सिंह : महोदया, मैं खुद चहना हूं कि यह बिल पंस हो जॅए, लेदिन जरा ऋष मेरी बात सुन लीजिए । मैं इतना जरूर वहना चहता हुं बड़े अपदर और अदब के साथ कि हम लोग जो शृरू-शृरू में अते हैं इस माननोय स 🖙 में, तो हम सब च हते हैं कि हम लोग भी गंभीरता से कोई बात बहरूर **इपनी छवि भी ठीक दरेंगे ग्रौर ग्रापकी** म्रांखें भी अपनी म्रोर न्नान जित वरेंगे। होता यह है कि वहां बड़ा हल्ला-गुल्ला श्रीर शोर मचता है ग्रीर बिन छवि को बर्बाद िए यहां से बात नहीं हो पती, काश नहीं हो पाता । जो इंसानभला, सही ग्रीर मेहनतक्षण ", यहां त्राता है, वह ऋपनी ब ; को न तो श्रीप तश पहुंचा पाता हैन कोई अपनी वात रह पाता ।। नतीजा यह है कि हम लोग जनता की नजर में गिरते हैं, ऋखबर की नजर में गिरते हैं और इ.पने लोगों की नजर में भी गिरते हैं कि ये लोग ग्रपनी बात हल्त-गुल्हे ग्रीर शोर में यहते हैं। तो हमारे बहुः से भाई, जो अपनी बात कहना च हते हैं, उनको भी समय सिलना चाहिए।

महोदया, हम लोग खुद चाहते हैं कि यह बिल पास हो । गगर आप उधर ताकें तो इधर भी देखें, जिससे कि समान रूप से लोगों को समय मिल सके । मैं आपसे यही अनुरोध करूंगा ।

THE DEPUTY CHAIRMAN: Just a minute, please. Keep quiet. I want to bring to the notice of the Members. देखिए, यह विज्नेस एडव यजरी क्मेटी टाइम एलोट करती है। ग्रव जितने मेम्बर ग्रापकी पार्टी के होंगे, ग्रगर दो घटे टाइम है तो उस लिहाज से ग्रापकी पार्टी को टाइम मिलेगा।...(व्य धरू एक मिनट, जरा ग्राप चुप रहेंगे। मैं यह निवेदन कहगी कि हमारे माननीय सदस्य

कृपया यह ससला श्राप श्रपनी पार्टी में रिखए कि वह शापका नाम चेयर पर दे । मुझे तो कोई फर्क नहीं पड़ता, श्राप बोलें, या श्रांग वाल बोलें या पीछे बाले बोलें या इधर से बोलें या उधर से बोलें । जो यहां बैठे हैं लीडर, उनम भी मैं शहूंगी कि श्राप जृनियर मेम्बर्स के नाम भी दिया कीजिए । श्रापं चेयर पर स्यों श्रक्षिण लगाते हैं '

श्री शंकर दयाल सिंह: नाम तो स्रापके सामने हैं।

उपसभापति : नहीं, मेरे सामने नहीं है । चेयर पर ब्राक्षेप लगाना गलत है । ब्राप ब्रपने लोडरों से मेटर तय की जिए। मंत्री जी।

CONSTITUTION (SIXTY-EIGHTH AMENDMENT) BILL, 1990—Contd.

श्री राम विलास पासवान : उपसभापति महोदया, तमाम मानतीय सदस्यों को, निन्होंने इस महत्वपूर्ण संविधान (संशोधन) विधयक को चर्चा म भाग लिया उनको, उन माननीय सदस्यों को भी, जिन्होंने यहां बैंै कर सुनने का काम किया है और ऐसे माननीय सदस्यों को भी, जो कि बोलना चाहते थे या चर्चा में भाग लेता चाहते थे, किन्त् समयाभाव के कारण उनको समय नहीं मिल पाया, सबको धयवाद देना चाहता है। हालांकि यह विधेयक बहुत ही छोटा है. लेकिन बहुत ही महत्वपूर्ण है । इसमें कोई वहत सारे क्लॉन नहीं हैं, सिफं इतना ही है कि श्रनुसूचित जाति श्रीर जनजाति को संबैधानिक दर्जा दिया जाए । साथियों ने इसनें भाग लिया, सभी साथियों न एक बात जरूर कही कि इसका कड़ाई से पालन भी होना चाहिए ग्रीर साधियों ने यह जरूर कहा कि श्रीयद यह विधेयक पर्याप्त नहीं है, जितने तीखे दांत होने चाहिएं, उतने तीखे दांत नहीं हैं और जो प्राना मेड्यल्ड कारट, शेंडयूल्ड ट्राईन्स कमीश्नर है, जो थ्रारिकल 338 के तहत है. उसमें ग्रीर इसमें कोई श्रंतर नहीं है। जब मेरे सभी माननीय साधी बोल रहे थे तो मैं वहत गीर

से सुन रहा था श्रीर मैं यह चाह रहा था कि इसमें जो खामी है, उसे माननीय सदस्य बताने का काम करेंगे तो निध्चित रूप में उस संशोधन या सुझाव को हम रखने का काम करेंगे। लेकिन कुरू साथियों ने सुझाव दिए हैं ओर बहुत साथियों का भाषण हुन्ना है। फ्रन्स्ता है। समस्याएं हैं तो समस्यात्रों के संबंध में वक्तव्य भी जरूरी है लेकिन जो यह कानूनी पहलू है क्योंकि हम एक बॉडी बनाने जा रहे हैं और श्रव इस संविधान संशोधन के माध्यम से हम ग्रन्भुचित जाति, उनजाति भ्रायोग को मंदेंधानिक दर्जा देने **का रहे** हैं। हमने नहीं कहा है कि हम इसको कमीशन श्राफ इंक्वायरी का पावर देंगे. लेकिन हमने हर संभव कोशिश की हे कि कान्न के तहत इसको अधिक से अधिकः शक्तिशाली बनाया जाए । हमारे बहुत से साथियों ने कहा है कि लो मुख्य बात है वह यह है कि अध्ने कमीशन वना दिया लेकिन कमी शन वनाने के बाद इसकी क्या गार्र्टा है कि इस कर्म। शन की रिपोर्ट मेंडेटरी होगी र्यार उसको माना जाएग। तो में माननीय सदस्यों से एक ही बात कहना चाहूंगा कि कमीशन कमीशन होता है. कर्माशन कोई मंत्रालय नहीं है। अब कमीणन को जिलनी दूर तक हमको अधिकार देना चाहिए था, उसको हमने देने का काम किया है ग्रीर इसके कर्त्तव्य को यदि ग्राप दखेंगे तो (5) में है कि क्रायोग के निम्नर्लिखन कर्त्तत्र्य होंगे :---

- (क) अनुस्चित जातियों और अनु-स्चित जनजितयों के लिए संविधान ये। तत्समय प्रवृत्त किसी अन्य विधि या सरकार के किसी आदेश के अर्धन उपबंधित रक्षोपायों से संविधित सब विषये। का अन्वेषण और अनुश्रवण करना तथा ऐसे रक्षोपायों के कार्यकरण का मृत्यांकन करना।
- (ख) अनुसूचित जातियों ग्राँर अनुसूचित जनजातियों को उनके ग्रधिकारों ग्राँग रक्षोपायों से वंचित करने की बाबत विनिर्दिग्ट शिकायतों की जीच करना।"

फिर जो हमने जोड़ा है संशोधन करके उसमें हमने कहा है कि :—